

(2012) 03 P&H CK 0255

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 13717 of 2012 and Criminal Miscellaneous No. M-6545 of 2012

Sunita Rani and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 05-03-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2012) 03 P&H CK 0255

Hon'ble Judges : Naresh Kumar Sanghi, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Naresh Kumar Sanghi, J.

Crl. Misc. No. 13717 of 2012

1. Criminal Miscellaneous Application is allowed subject to all just exceptions.

Crl. Misc. No. M-6545 of 2012.

2. Prayer in this petition, filed u/s 482, Cr.P.C., is for the issuance of direction to respondents No. 2 and 3 to protect lives and liberty of the petitioners from respondent Nos. 4 to 6. The petitioners contend that they being major, have solemnized their marriage in accordance with law. They further submit that the private respondents are not accepting the marriage of the petitioners and adamant to separate the petitioners from each other by resorting to illegal means. They further submit that in view of the imminent danger to their lives and liberty they have already moved a representation (Annexure P-6) before the Senior Superintendent of Police, Hoshiarpur.

3. Without going deep into the merits of the case, the present petition is disposed of with a direction to the Senior Superintendent of Police, Hoshiarpur to take action, as warranted by law, on the representation (Annexure P-6) and in

the meantime, issue necessary orders to ensure that no harm is caused to the lives and liberty of the petitioners at the hands of private respondents.